

Government of India
Ministry of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi – 110 011.

Policy Circular No. 32 (RE-08)/2004-2009

Dated 10.09.2008

To

All Licensing Authorities;
All Commissioners of Customs;

Sub: Port of registration on authorizations issued for import of restricted items.

- Attention is invited to Para 2.37A of Handbook of Procedures Vol.I notified vide Public Notice No. 78 dated 10th September, 2008.

2. The concerned licensing authorities of DGFT shall call back all authorizations for import of rough marble blocks/slabs issued under Policy Circular No.12 dated 27.6.2008 and under Policy Circular No.13 dated 30.6.2008 and indicate the port of registration on these licences, as per the option exercised by the license holder.

3.. This issues with the approval of Competent Authority.

Sd/-

(O. P. Hisaria)

Joint Director General of Foreign Trade

(Issued from File No. 01/53/162/229/M-51/AM07/ILS Pt)